

GOVERNMENT OF INDIA  
O/o. The Official Liquidator, High Court, Madras, 'Corporate Bhavan',  
II floor, No. 29, Rajaji Salai, Chennai - 600 001.  
Phone No. 044 25271149/51 Fax: 044-25271152, WEBSITE: www.olchennai.in

IN THE HIGH COURT OF JUDICATURE AT MADRAS  
(ORIGINAL JURISDICTION)

IN THE MATTER OF THE COMPANIES ACT, 1956  
AND  
IN THE MATTER OF M/S. DEVE SUGARS LIMITED  
(IN LIQUIDATION)

FORM NO. 63 RULE 148(1)

**ADVERTISEMENT OF NOTICE TO CREDITORS TO PROVE THEIR CLAIM**

Pursuant to the order of the Hon'ble High Court, Madras dated 29.11.2018 passed in Company Application No. 673 of 2018 in Company Petition No. 170 of 1995 notice is hereby given to the creditors including workmen creditors of the above named company that they are required to submit to the Official Liquidator proofs of their respective debts or claims against the above named company by delivering at the office of the Official Liquidator within 20 days time from the date of Publishing the advertisement or sending by Post to the Official Liquidator so as to reach him not later than the said date, an affidavit proving the debt or claim in the prescribed form (form No. 66 copy of the same can be downloaded at [www.olchennai@mca.gov.in](mailto:www.olchennai@mca.gov.in)) with their respective names, addresses and particulars of debt or claim and any title to priority under sections 529, 529A, 530 of the Companies Act, 1956. Any creditor who fails to submit his affidavit of proof within the time limit as aforesaid will be excluded from the benefit of any distribution of dividend before his/her debt is proved or, as the case may be, from objecting to such distribution.

Any creditor who has sent in his/her proof, if so required by notice in writing from the Official Liquidator, shall either in person or by his/her advocate, attend upon the investigation of such debt or claim at such time and place as shall be specified in such notice and shall produce such further evidence of his/her debt or claim as may be required.

DATED AT CHENNAI THIS THE 18<sup>th</sup> DAY OF JANUARY 2019

Sd/-  
Dr. K. THIRUMALAIMUTHU  
OFFICIAL LIQUIDATOR  
HIGH COURT, MADRAS